

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 04 of 2019**

**IN THE MATTER OF:**

Smart Timing Steel Ltd. .... Appellant

Vs

National Steel & Agro Industries Ltd. .... Respondent

**Present:**

**For Appellant:            Appeared but attendance not marked.**

**For Respondent:        Ms. Siddhi and Ms. Tishampati Sen,  
Advocates.**

**O R D E R**

**21.08.2019**        Learned Counsel for the Respondent submits that the offer is under consideration and there is likelihood of settlement with the Appellant. We accordingly allow the Respondent to settle the matter within 10 days, failing which, the Appeal will be decided on merit.

Post the case 'for orders' on **16<sup>th</sup> September, 2019.**

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

Ash/GC